

CORRIGENDUM TO DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

OSCAR GLOBAL LIMITED

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CIN: L51909DL1990PLC041701

OPEN OFFER FOR ACQUISITION OF UP TO 8,58,000 (EIGHT LAKHS FIFTY EIGHT THOUSAND) EQUITY SHARES OF FACE VALUE OF RS. 10 EACH (“OFFER SHARES”) OF OSCAR GLOBAL LIMITED, A COMPANY INCORPORATED UNDER THE COMPANIES ACT, 1956 AND HAVING ITS REGISTERED OFFICE AT 1/22, SECOND FLOOR, ASAF ALI ROAD, DELHI, 110002 (HEREINAFTER REFERRED TO AS "TARGET" OR “TARGET COMPANY” OR “OSCAR”) REPRESENTING 26% OF THE EQUITY SHARE CAPITAL* OF THE TARGET COMPANY BY MR. GOPAL BHATTER (“ACQUIRER 1”), AND M/S GOPAL BHATTER HUF (“ACQUIRER 2”), (ACQUIRER 1 ALONG WITH ACQUIRER 2 HEREINAFTER COLLECTIVELY REFERRED TO AS THE “ACQUIRERS”) (“OFFER”/ “OPEN OFFER”)

***Out of the total issued shares i.e. out of 33,00,000 equity shares, 32,83,600 equity shares are fully paid-up, and 16,400 equity shares are partly paid-up.**

This Corrigendum to the Detailed Public Statement ("**Corrigendum**") is being issued by Axial Capital Private Limited ("**Manager to the Offer**"), for and on behalf of Mr. Gopal Bhatte (“**Acquirer 1**”) and M/s Gopal Bhatte HUF (“**Acquirer 2**”), (Acquirer 1 and Acquirer 2 hereinafter collectively referred to as the “**Acquirers**”), pursuant to and in compliance with the SEBI (SAST) Regulations, 2011 as amended.

This Corrigendum should be read in continuation of and in conjunction with (i) Public Announcement dated September 30, 2025 (“**PA**”); (ii) Corrigendum to the Public Announcement dated October 07, 2025; (iii) Detailed Public Statement dated October 07, 2025 published in Financial Express (all editions), Jansatta (all editions), and Mumbai Lakshadeep (Marathi Edition) on October 08, 2025 (“**DPS**”); (iv) Draft Letter of Offer dated October 15, 2025 (“**DLOF**”), unless otherwise specified. This Corrigendum is being published in all the newspapers in which the Detailed Public Statement was published.

Capitalized terms used but not defined in this Corrigendum shall have the same meaning assigned to such terms in the PA, DPS and DLOF, unless otherwise defined.

The shareholders of Oscar Global Limited are requested to note the amendments with respect to and in connection with DPS and/or DLOF are as under:

- 1. The revised schedule of activity pertaining to the Open Offer has been changed and shall be read as under.**

Nature of Activity	Original Schedule Day and Date	Revised Schedule Day and Date
Date of the Public Announcement	Tuesday, September 30, 2025	Tuesday, September 30, 2025
Last date of publication of the Detailed Public Statement	Wednesday, October 08, 2025	Wednesday, October 08, 2025
Last date of filing of Draft Letter of Offer with SEBI	Wednesday, October 15, 2025	Wednesday, October 15, 2025

Last date for a Competing Offer	Friday, October 31, 2025	Friday, October 31, 2025
Identified Date*	Wednesday, November 12, 2025	Thursday, December 18, 2025
Last Date by which Letter of Offer will be dispatched to the Shareholders	Wednesday, November 19, 2025	Friday, December 26, 2025
Last date by which an independent committee of the Board of Target Company shall give its recommendation	Friday, November 21, 2025	Tuesday, December 30, 2025
Last Date for upward revision of the Offer Price/Offer Size	Monday, November 24, 2025	Wednesday, December 31, 2025
Advertisement of Schedule of Activities for Open Offer, status of statutory and other approvals in newspaper	Monday, November 24, 2025	Wednesday, December 31, 2025
Date of commencement of tendering period (Offer Opening Date)	Wednesday, November 26, 2025	Friday, January 02, 2026
Date of expiry of tendering period (Offer Closing Date)	Tuesday, December 09, 2025	Thursday, January 15, 2026
Date by which all requirements including payment of consideration would be completed	Tuesday, December 23, 2025	Friday, January 30, 2026

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirers, and the Sellers) are eligible to participate in the Offer any time before the closure of the Offer.*

******The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations, 2011) and are subject to receipt of statutory/regulatory approvals and may have to be revised accordingly

The above dates where ever it appeared in the Detailed Public Statement should be read accordingly.

2. Details regarding the status of the statutory and other approvals:

As disclosed in the LOF, to the best of knowledge of the Acquirers and/or PACs, no statutory and other approvals are required in relation to the Open Offer.

3. Following additional disclosures pertaining to the Acquirers shall be read in line with the disclosure pertaining to the Acquirers provided under the head “INFORMATION ABOUT THE ACQUIRERS”/ “BACKGROUND OF THE ACQUIRERS”:

There are no: (a) no Penal Action / proceedings pending against the Acquirer(s) (including its shareholders and directors in case of body corporate), under SEBI Act, 1992 and regulations made there under also by any other Regulator; and (b) penalties levied by SEBI/RBI/Stock Exchanges against Acquirers (including its shareholders and directors in case of body corporate), under SEBI Act, 1992 and regulations made there under.

4. Following disclosures pertaining to the Target Company shall be read in line with the disclosure pertaining to the Target Company provided under the head “DETAILS OF TARGET COMPANY”/ “BACKGROUND OF OSCAR GLOBAL LIMITED”:

- a. Further, Equity Shares of the Target Company are currently not suspended from trading on BSE Limited.
- b. There are no directions subsisting or proceedings pending against the Target Company and/or its existing directors, by SEBI or any other regulator, under SEBI Act, 1992 and regulations made thereunder.
- c. As on the date of the Letter of Offer, BSE Limited has levied fine of Rs. 73,160 against the Target Company for delayed compliance of Regulations 27(2) and 31, and non-compliance of Regulation 6 (1) of the SEBI LODR Regulations. Except as mentioned hereinbefore, no Penal Action / proceedings pending against the Target Company, its Promoters and Directors of Target Company under SEBI Act, 1992 and regulations made there under also by any other Regulator.
- d. Neither the Target Company nor any of its existing promoters, directors and KMPs have been categorized or declared as a: (i) 'wilful defaulter' by any bank or financial institution or consortium thereof, in accordance with the guidelines on wilful defaulters issued by the RBI; or (ii) 'fugitive economic offender' under Section 12 of the Fugitive Economic Offenders Act, 2018 (17 of 2018).

5. The disclosure pertaining to the percentage of amount deposited in the Escrow Account has been corrected and should be read as under:

In accordance with Regulation 17 of the SEBI (SAST) Regulations, the Acquirers and the Manager to the Offer have entered into an escrow agreement dated September 30, 2025 with Kotak Mahindra Bank Limited, having its registered office at 27, BKC, C-27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai, Maharashtra-400051 and through its branch situated at Ground Floor, Ambadeep, 14, Kasturba Gandhi Marg, New Delhi-110001 ("**Escrow Bank**") in terms of which the Acquirers have opened Escrow Account in the name and style of "**OSCAR GLOBAL LIMITED- OPEN OFFER ESCROW ACCOUNT**" bearing number 8052007459 ("**Escrow Account**") with the Escrow Bank. Further, the Acquirers have deposited therein an amount of Rs. 26,06,200/- (Rupees Twenty Six Lakhs Six Thousand Two Hundred Only), in cash, being an amount equal to 25% of consideration payable under the Open Offer assuming full acceptance, in compliance with regulation 17 of SEBI (SAST) Regulations of the open offer ("**Escrow Amount**").

6. OTHER INFORMATION

1. Except as detailed in this Corrigendum, all other terms, conditions and contents of the Open Offer and the DPS remain unchanged. The aforementioned developments/ amendments have been incorporated in the Letter of Offer, which shall be dispatched to the eligible Shareholders of the Target Company on or before December 26, 2025.
2. The Acquirers accept full responsibility for the information contained in this Corrigendum (other than such information which has been obtained from the public sources or provided or relating to and confirmed by the Target Company), and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations and subsequent amendments made thereof and undertakes to comply and full the same.
3. This Corrigendum will also be available on the website of SEBI at www.sebi.gov.in , BSE Limited at www.bseindia.com, and the website of the Axial Capital Private Limited (Manager) at www.axialcapital.in.

Issued by the Manager to the Open Offer



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Contact Person: Mr. Ashish Roongta

SEBI Registration Number: INM000013226

For and on behalf of Acquirers

Mr. Gopal Bhatler ("Acquirer 1")

M/s Gopal Bhatler HUF ("Acquirer 2")

Place: Mumbai

Date: 23.12.2025